

PUNJAB VIDHAN SABHA

Bill No. 22-PLA-2015

**THE PUNJAB STATE LEGISLATURE (PREVENTION OF
DISQUALIFICATION) AMENDMENT BILL, 2015**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :-

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BILL

*further to amend the Punjab State Legislature (Prevention of Disqualification)
Act, 1952.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-sixth
Year of the Republic of India as follows :—

1. (1) This Act may be called the Punjab State Legislature (Prevention of Disqualification) Amendment Act, 2015. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab State Legislature (Prevention of Disqualification) Act, 1952, in section 2, in clause (h), at the end, for the sign “.”, the sign “.”, shall be substituted and thereafter, the following clause shall be added, namely:- Amendment in section 2 of Punjab Act 7 of 1952.

“(i) Chairperson of the Punjab Waqf Board.”.

3. (1) The Punjab State Legislature (Prevention of Disqualification) Amendment Ordinance, 2015 (Punjab Ordinance No. 4 of 2015), is hereby repealed. Repeal and saving.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this Act.

CHANDIGARH :
The 9th October, 2015.

SHASHI LAKHANPAL MISHRA,
Secretary.